

thorised to take necessary steps to have a translation of the Constitution prepared in Hindi and to have it published under his authority before January 26, 1950 and also arrange for the preparation and publication of the translation of the Constitution in such other major languages of India as he deems fit.”

In pursuance of this Resolution, a Hindi translation of the Constitution of India was prepared and was signed by the President of the Constituent Assembly, the then Prime Minister of India and other Members, on 24th January, 1950. Hence the original Constitution was framed in English.

[English]

#### **Setting up of T.V. Relay Centre in Allahabad**

8378. SHRI R.N. RAKESH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of Government to set up a T.V. relay centre in Allahabad in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether any site has been selected for this purpose;

(d) the area likely to be covered by the above T.V. centre; and

(e) the funds allocated for this purpose?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (e). A high power (10 KW) TV transmitter is already functioning at Allahabad since 1984 providing service within an area of about 45,2000 Sq. Kms. This

project was established at a capital cost of approximately Rs. 2.70 crores.

#### **More Channels on Delhi Doordarshan**

8379. SHRI R.N. RAKESH:  
SHRI MANIKRAO HODLYA  
GAVIT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of the Government to start more channels on T.V. for Delhi Doordarshan;

(b) if so, the details thereof;

(c) the time by which, more channels would be started; and

(d) the funds allocated for this purpose?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). No, Sir. It has, however, been decided in principle to introduce Second Channel TV Service from 16 additional cities under the Eighth Plan, subject to availability of funds.

[Translation]

#### **Premium Rates for Insurance of Maruti Cars**

8380. SHRI R.N. RAKESH:  
SHRI MANIKRAO HODLYA  
GAVIT:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of premium earned by Government by insuring Maruti cars and vans and the amount paid for the accident claims thereof during the last two years;

(b) whether the claim payment is exceeding the amount of premium;

(c) whether Government propose to increase the premium rates therefor;

(d) if so, the details thereof; and

(e) if not, how this loss will be made up?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI):** (a) and (b). Motor Insurance premium and claims statistics are not maintained by the general insurance industry according to make of the vehicles and as such, the required information is not available separately for Maruti Cars and Vans.

(c) to (e). The motor insurance premium for various types of vehicles has been revised upwards w.e.f. 1.4.90. The increase in the case of private cars including Maruti Cars and Vans works out to about 4.95% on average.

[English]

**Land Lord/Tenant Disputes Pending in Lower Courts in Delhi**

**8381. SHRI RADHA MOHAN SINGH:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of land lord/tenant dispute cases pending in the lower Courts at Tis Hazari Delhi;

(b) the reasons for which such cases continue to remain pending for long; and

(c) the steps Government propose to take for quick disposal of these cases in the interest of speedy justice?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) As on 31.12.1989, 18941 land lord/tenant dispute cases were pending in the Courts of Rent/Addl. Rent Controllers in Delhi.

(b) Pendency of cases is due to several complex factors.

(c) It is proposed to create additional posts in the Delhi Judicial Service with ancillary staff to clear the arrears in the subordinate courts in Delhi.

**Export of Marine Products**

**8382. PROF. P.J. KURIEN:** Will the Minister of COMMERCE be pleased to state:

(a) the export of marine products during 1989-90;

(b) whether any new measures are proposed to be taken to further increase their exports during 1990-91; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGK SHREEDHARAN):** (a) The export of marine products during 1989-90 is of the order of Rs. 622. 46 crores (provisional).

(b) and (c). Yes, Sir. The new measures taken to further increase export of marine products during 1990-91 are:

i) Reduction of import duty on 'Prawn feed' to 25%.

ii) Reduction of import duty on certain Machineries for seafood processing to 35%.

iii) Placing of the items 'Prawn Feed' and Fish-meal' under Advance li-